

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 59 of 2013 & I.A. No. 90 of 2013**

**And**

**Appeal No. 116 of 2013 & I.A. No. 185 of 2013**

**Dated : 24<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity  
Distribution Company Ltd.**

**... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors.**

**... Respondent(s)**

**Counsel for the Appellant (s) :**

**Mr. Kiran Gandhi with  
Ms. Ramni Taneja  
Mr. Umang Jain**

**Counsel for the Respondent(s):**

**Mr. M.G. Ramachandran for R. 3 & 4  
Mr. Vishal Gupta  
Mr. Kumar Mihir for R.5**

**ORDER**

Written Submissions have been filed by Respondent nos. 3 to 5.

The learned counsel for the Appellant seeks some more time to file his Written Submissions. Accordingly, he is directed to file the same on or before 03.03.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **04.03.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/pr